

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH D: NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

ITA No.430/Del/2018

Assessment Year : 2014-15

M/s MCM INFRA, C/o- M/s Sanjesh Jawarani & Co. Chartered Accountants, A-13, Green Park Exten. New Delhi-110016, PAN-AAPFM1941F	Vs.	Income Tax Officer, Ward-62(1), New Delhi
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(Appellant)

(Respondent)

Appellant by	:	None
Respondent by	:	Sh. M. Baranwal, Sr. DR

Date of hearing : **17.03.2021**

Date of pronouncement : **17.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-20, New Delhi, dated 23.11.2017.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter, has requested for withdrawal

of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 17th March, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Shekhar

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi